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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. :

PETITION NUMBER : TCP/203/2016

NAME OF THE PETITIONER(S) : G. Palanisamy & another

NAME OF THE RESPONDENT(S) : M/s P.M.P. Lungi Private Limited & 8 others

UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
(1)	P. H. Arvinth Pandian Sr. Counsel Mr Cibi Vishnu D.V.P. Sai Vihar	Counsel for Petitioner	D.V.P. Sai Vihar
(2)	K. S. Vithianathan	Counsel For R2 to R4	K.S. Vithianathan
(3)	S. AMBALVANAN.	counsel for - R-9	S. Ambalvanan
(4)	K. Moorthy	Counsel for R-7	K. Moorthy

## **ORDER**

Shri P H Arvinth Pandian, counsel for petitioner present. Shri K S Vaithianathan, counsel for R2 to R4, Shri K Moorthy, counsel for R7 and Shri S Ambalvannan, counsel for R9 are present. Both the counsels have filed their memo regarding the scope of the work to be undertaken by the auditor. The memos filed by them are taken on record. Counsel for R2 to R4 and R7 sought time to respond to the memo filed by the other side. At request time is enlarged. During the hearing counsel for petitioner has raised an issue which pertains to the freezing of the debits in relation to the firm, viz., Chennai Lunghi Company. The instructions in relation to the freezing of the debits is said to have created practical problems. The respondents are directed to seek instructions from their clients and to make an appropriate submission in this regard. Put up on **05.01.2017 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)